

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I.A. No. 291 of 2011 in
D.F.R. No. 111 OF 2011**

Dated: 13th December, 2011

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

In the matter of:

**Aruppukottai Shri Ramalinga Spinners Pvt. Ltd.Appellant (s)
Versus**

Tamil Nadu Electricity Board & Anr. ... Respondent (s)

Counsel for the Appellant (s) : Mr. K.V. Vijaykumar,
Mr. T.R.B. Sivakumar

ORDER

Issue notice to the Respondents returnable on 13.01.2012.
Dasti service is permitted.

The details, which have been given in the affidavit along with condonation of delay application, are not sufficient to conclude that there is sufficient explanation with regard to delay. Though the Appeal had been filed as early as on 19.01.2011, the affidavit filed along with the Appeal has been sworn to by the Appellant only on 22.11.2011 and the condonation of delay Application has also been filed only on 22.11.2011. The column indicating the number of days delay has not been filled up.

According to the Applicant/Appellant there is only 89 days delay, which has neither been mentioned in the Appeal nor in the Application to condone the delay. Therefore, the learned counsel for the Applicant is directed to file a better affidavit.

Post the matter on **13.01.2012.**

(V. J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/SS